

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/4665/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Amir Uddin Ahmed,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati the 8th August, 2018.

Sub: **Ex-post-facto grant of Casual leave and station leave permission.**

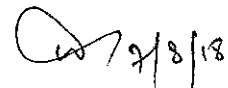
Ref:- Your letter No.DJKA/10455/18 dtd. 02.08.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for ex-post-facto grant of casual leave on 30.07.2018 along with station leave permission for the same day has been ~~granted/rejected~~ granted.

The Chief Judicial Magistrate, Karbi Anglong, will remain in-charge of your Court and Office during your absence.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

